



2026:AHC-LKO:14976-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1998 of 2026

Jayanti Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Forest Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pramod Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Shailendra Singh Chauhan

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Shri Namit Sharma, Advocate has put in appearance on behalf of Nagar Nigam, Lucknow by way of filing his Vakalatnama.
2. Heard.
3. The petitioner wants removal of a Gular Tree existing in front of his house no.350 Kha, Vivekanand Colony, Takrohi, Lucknow.
4. Nagar Nigam counsel says that the Nagar Nigam does not have authority to cut the tree as it exists on a private land, whereas the petitioner's counsel says that it is partly on road land and partly on private land.
5. Counsel for the Nagar Nigam relies upon The Uttar Pradesh Protection of Trees Act, 1976 under which the Divisional Forest Officer is competent to consider such plea, subject to satisfaction of pre-requisites.
6. Let the Nagar Nigam get the facts verified and if the facts are, as stated before us, communicate to the petitioner whereupon the petitioner shall pursue the remedies prescribed.
7. **Disposed of.**

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 24, 2026 MVS/-